

Declaration of Domestic Airports as International Airports

2027. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the airports in the country which have not been declared as International Airports although they provide facilities for operation of International flights:

(b) whether any of such airport is proposed to be declared as International Airport; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). Limited international operations by Indian Airlines and Air India have already been permitted from Trivandrum, Hyderabad, Goa, Patna, Varanasi and Tiruchirapalli airports. Since the existing four international airports are considered adequate to handle the present level of international traffic to and from India, there is no proposal to declare any of these airports as international airports.

Production of Alcohol from Sugarcane/ Molasses

2028. SHRI V. SREENIVASA PRASAD: Will the Minister of INDUSTRY be pleased to refer to the reply given on 2 May, 1989 to Unstarred Question No 7611 regarding production of Alcohol from sugarcane/molasses and state:

(a) whether Government have ascertained the correct legal position to the effect if the State Governments are competent to issue licences for manufacture of potable alcohol in violation of the ban orders of November, 1975:

(b) if so, the facts thereof;

(c) whether some more States have issued further licences for the manufacturing of potable alcohol from sugarcane and molasses; and

(d) the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): (a) and (b). Govt. of India have been legally advised that powers to issue licences for potable liquor vest with the Central Govt. Some State Govts., however, hold a view contrary to this.

(c) and (d). Govt. is not aware of issue of further licence of Potable Alcohol from sugarcane and molasses. The State Govts. have been advised by the Deptt. of Industrial Development in November, 1988 not to permit the establishment of any alcohol unit on molasses or non-molasses based raw materials under their Excise Laws unless the unit in question has obtained permission/ approval/ industrial licence from the Central Govt., whether or not the number of workers employed by such units is less than 50/100 with/without the aid of power.

Aero-Medical Centre

2029. DR. B.L. SHAILESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state the progress made so far in setting up the Aero-Medical Centre under his Ministry for medical examination of air-crew and supervision of the pre-flight medical examination of pilots conducted by the Airlines doctors?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOUR-

ISM (SHRI SHIVRAJ V. PATIL): Government have constituted a Committee to formulate a proposal for setting up of Civil Medical Establishment under the Directorate General of Civil Aviation. The Committee is in the process of collecting data regarding similar institutions in advanced countries. Rs. 10 lakhs have been allocated for the purchase of equipment and Rs. 28 lakhs for construction of the building for the Centre during the current financial year.

Operators are required to ensure that the pre-flight medical examination is carried out strictly in accordance with the Aircraft Rules. For ensuring compliance, random checks are carried out by the DGCA. Deficiencies noticed are brought to the notice of the airlines for taking appropriate corrective action.

Installation of T.V. Transmitter and Radio Station at Dharamsala, H.P.

2030. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there has been inordinate delay in the installation of T.V. transmitter and Radio Station at Dharamsala in Himachal Pradesh;

(b) if so, the dates on which these projects were sanctioned, target dates for their commissioning, the estimated expenditure and the reasons for delay;

(c) whether any shifting of the sites/ changes of stations from Dharamsala to other Stations were considered;

(d) if so, the names of new sites and the reasons for which the changes were considered and with what results; and

(e) the details of the various stages suggesting the shifting of the station and the

responsibility fixed for this inordinate delay?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.K. TEWARY): (a) and (b).

All India Radio

There has been no inordinate delay in the installation of Radio Station at Dharamsala. The project of new Radio Station at Dharamsala in Himachal Pradesh was sanctioned in March, 1987 for an estimated expenditure of Rs. 264.45 lakhs and is targeted for commissioning during the year 1990-91.

T.V. Transmitter

Establishment of a low power TV transmitter at Dharamsala was approved by the Government in January 1987 as part of the scheme for providing TV coverage in Border areas, at a capital cost of Rs. 24.25 lakhs. The transmitter at Dharamsala was, originally, envisaged to operate on channel 9 and had been scheduled for commissioning during 1987-88. During site survey in Dharamsala town in 1987, it transpired that Channel-9 transmitter, if installed at Dharamsala would have interfered with the reception of high power TV transmitter at Jalandhar (also operating on channel 9), in certain parts of Dharamsala town. To avoid this interference, channel 12 was allocated to the proposed transmitter at Dharamsala. TV transmitter at Dharamsala was commissioned in February, 1989, on supply of the channel 12 transmitter.

(c) No. Sir.

(d) and (e). Do not arise.

Steam Turbine Generator Package to Talcher STP Project

2031. **SHRI M.V CHANDRASEKHARA MURTHY:** Will the Minister of ENERGY be pleased to refer to the reply given on 9 May,